FOOD SUPPLIES & CONSUMER WELFARE DEPARTMENT

NOTIFICATION

The 23rd October 2013

No. 18180—09-61-52/2013—Whereas for maintaining the supply of rice and for securing its equitable distribution and availability at fair prices in the State of Odisha, the State Government had made the Odisha Rice and Paddy Procurement (Levy) and Restriction on Sale and Movement Order, 1982;

And Whereas, the Central Government have issued direction to all State Governments not to impose any levy on rice from Millers exceeding twenty-five percent of the rice purchased or processed or held by the Millers with effect from 1st October, 2013;

And Whereas, the State Government are of opinion that it is necessary and expedient to consolidate and amend the said order for maintaining the supply of rice and for securing the equitable distribution and availability at fair prices in the State of Odisha.

Now therefore, in exercise of the powers conferred by section 3 of the Essential Commodities Act, 1955 (10 of 1955) read with the notification of Government of India in the erstwhile Ministry of Agriculture and Irrigation (Department of Food) G.S.R.800, dated the 9th June, 1978, published in the Gazettee of India, Part-II, section 3, sub-section (1) dated the 9th June, 1978 the directions issued by the Government of India in this behalf and with prior concurrence of that Government and in supersession of the Odisha Rice and Paddy Procurement (Levy) and Restriction on Sale and Movement Order, 1982 published in the Odisha Gazette dated the 1st November, 1982, except as respect things done or omitted to be done before such supersession, the State Government do hereby make the following order, namely:-

1. Short title, extent and commencement : (1) This order may be called the Odisha Rice and Paddy Procurement (Levy) and Restriction on Sale and Movement Order, 2013.

(2) It extends to the whole of the State of Odisha.

(3) It shall come into force on 1st day of October, 2013.
2. Definitions: In this Order, unless the context otherwise requires,

(a) "Civil Supplies Officer" means the officer heading the office of the Food Supplies department of the government in the district.

(b) "Collector" means the Collector of District and includes any officer, not below the rank of Sub-Collector, duly authorised by him or by the State Government to exercise the powers of the Collector under this Order, as may be specified in the said authorisation;

(c) "Competent Authority" means the Collector of concerned District or Secretary.

(d) "Custom Milling" means milling of paddy, not belonging to the Miller, into rice in his rice mill on payment of milling charges in cash or kind;

(e) "Enforcement Officer" means an officer of the State Government not below the rank of an Inspector of Supplies appointed as such for the purpose of this Order;

(f) "Form" means form appendix to this Order.

(g) "Miller" means the owner or other person in charge of a rice mill and includes a person or authority which has the ultimate control over the affairs of such mill and when the said affairs are entrusted to a Manager or Managing Director or Managing Agent, such Manager, Managing Director or Managing Agent, as the case may be;

(h) "Procuring Agency" means the Food Corporation of India established under the Food Corporation Act, 1964, Odisha State Civil Supplies Corporation Ltd. established under the Companies Act 1956, National Agricultural Co-operative Marketing Federation (NAFED), Odisha State Co-operative Marketing Federation (MARKFED) and Tribal Development Co-operative Corporation of Odisha Ltd (TDCC) or any other Corporation, Company or Cooperative Society appointed by the State Government to purchase stocks of rice or paddy from a miller or a producer directly or otherwise for cash and includes its officers and sub-agents appointed by such Procuring Agency;

(i) "Procurement price" in relation to any variety of rice, means the price fixed by the Government of India or State Government, as the case may be, from time to time, as payable to the Miller by the Purchase officer;

(j) "Purchase Officer" means an officer appointed by the Procuring Agency to purchase paddy or rice from the Miller or Producers on behalf of the Procuring Agency;

(k) "Rice" means any variety of dehusked polished, raw or parboiled rice and includes rice equivalent to paddy held in stock.

Explanation: For the purpose of this sub-clause, sixty-seven kilograms of raw rice and sixty-eight kilograms of parboiled rice shall be considered equivalent to one quintal of paddy;

(l) "Rice Mill" means the plant and machinery with which and the premises including the precincts thereof in which or in any part of which, rice milling operation is carried on;

(m) "Secretary" means the Secretary to Government, Food Supplies and Consumer Welfare Department includes Commissioner-cum-Secretary to Government and Principal Secretary to Government of that Department as the case may be;

(n) "Statutory dues" means dues under the Odisha Value Added Tax Act, 2004 and the Odisha Agricultural Produce Markets Act, 1956;

(o) "State Government" means Government of Odisha.
"Support Price" means the minimum price payable to the producer by the Purchase Officer or by the Miller directly purchasing paddy from the producers, as may be notified by the Government of India or State Government, as the case may be, for different varieties of paddy for any particular Khariff Marketing Season.

3. **Levy on Millers**: (1) Every Miller shall sell to the Purchase Officer of the Procuring Agency designated by State Government twenty-five percentum of the quantity of rice purchased or processed or held or manufactured out of paddy received by the Miller excluding paddy received for custom milling;

   Provided that the State Government may, by notification, from time to time, decrease the rate of percentage of levy, so fixed but in no case, it shall less then ten percentum.

   (2) For the purpose of calculating the quantity of rice saleable under Sub-clause (1), a quantity of paddy shall be deemed to yield rice at the extraction rate of sixty-seven percent in case of raw rice and sixty-eight percent in case of parboiled rice:

   Provided that the State Government may, by notification, vary or amend the above rate of extraction in respect of any area or for any type, variety or grade of paddy.

4. **Purchase of paddy**: No person, whether Miller or Procuring Agency or its agents shall purchase paddy at prices lower than the support price as declared by the Government of India or State Government, as the case may be:

   Provided that the State Government shall be competent to fix different prices for different grades and varieties of paddy for different Khariff Marketing seasons beginning on the first of the month of October.

5. **Direction for milling of paddy into rice**: The Secretary or the Collector may, with a view to regulating the production of rice of fair average quality by expeditious milling of paddy, direct a miller to convert any stock of paddy held by him or Food Corporation of India or Government or its agencies within such period and under such terms and conditions as may be specified by the Secretary or the Collector:

   Provided that the quantity of paddy to be given to a miller for milling under this clause during one Khariff Marketing season beginning from first October shall not exceed forty percent of the annual milling capacity of his mill to be calculated on average of three hundred working days.

   **Explanation**: For the purpose of this proviso, the expression “milling capacity” of any rice mill shall be as ascertained by the Civil Supply Officer of the district.

6. **Milling the paddy within the paddy season**: No paddy shall remain unmilled with a miller at the end of the marketing season in which the paddy has been purchased:

   Provided that the State Government may, after informing the Central Government of the quantity and the reasons for the paddy remaining unmilled at the end of the season, allow reasonable time for milling of paddy subject to such conditions as may be imposed.

7. **Levy Rice to confirm to specifications**: The rice required to be sold by a Miller under the clause 3 shall confirm to the specifications of rice for fair average quality prescribed by Government of India or State Government for each Khariff Marketing season applicable to the respective variety of rice and shall not contain refractions beyond the rejection limit shown therein, and in case, any stock of rice offered for sale does not confirm to such
specifications, it shall be reconditioned or rectified by the Miller before being so offered so as to bring it in conformity with such conditions.

8. Restrictions on custom milling rice mills: (1) No miller shall undertake custom milling of paddy without the direction of the Collector or an Officer authorised by him in this behalf:

Provided that no direction shall be required for undertaking custom milling of paddy brought by a cultivator from the stocks of the paddy grown by him or an agricultural labourer out of stocks of paddy earned by him as wages.

(2) In every case, where any stock of paddy is received by a miller from cultivator or an agricultural labourer as referred to in the proviso to sub clause(1), the Miller shall maintain proper books of account as prescribed by the competent authority


10. Disposal of levy free rice: (1) Miller shall be allowed to dispose of levy free rice within the state or outside the state only after delivery of quantity of levy on rice as specified in clause 3.

(2) Every Miller shall be required to submit a monthly return by 15th of succeeding month to the Collector indicating paddy received by him for custom milling from Cultivators or agricultural labourers, Procuring Agency and paddy purchase under levy and rice delivered by him under levy free rice sold within and outside the state and such monthly return in respect of levy rice and paddy, shall, respectively, be submitted in Form A and in Form B.

(3) A Miller will be allowed to export rice including carry over rice beyond the State border after delivery of the quantity of levy rice as specified in clause 3 and after payment of statutory dues.

(4) There shall also be no restriction on movement of rice from one district to another or within the State by the Miller, producer or any other person.

11. Restriction on sale and movement of paddy: (1) Miller shall not be allowed to sell or dispose of paddy in the shape of paddy:

Provided that in case of circumstances beyond the control of the miller, he may sell or dispose of paddy with the prior permission of the Secretary or the Collector.

(2) Producers shall be allowed to move stocks of paddy outside the state subject to the payment of the statutory dues.

12. Delivery of Stocks: (1) The rice required to be sold to the Purchase Officer under clause 3 shall be delivered by the miller to the Purchase Officer in such lots, in such manner, at such place and at such time, as the Secretary or the Collector or the Purchase Officer may direct:

Provided that in case of delivery of levy rice at a place other than the mill premises or the business premises of the miller, the miller shall be entitled to the payment of other charges, incidental to such delivery including transportation charges, as regulated in accordance with the instructions issued by the Government of India or State Government, as the case may be, from time to time.
Provided further that the levy rice shall be delivered by the miller in gunnies of specification and capacity, as may be determined by the Government of India or State Government, as the case may be.

(2) The Purchase Officer shall maintain all records and registers as prescribed by the Competent Authority.

(3) The Purchase officer shall, on taking delivery of the rice from the miller shall make payment at the earliest but not later than 15 days. The Purchase officer shall deduct such amount from the dues of the miller as specified by Government of India or State Government.

(4)(i) The Purchase Officer shall receive the rice from the miller as per the procedure prescribed by the procuring agency designated to receive Levy Rice.

(ii) The price payable for the stock of rice shall be determined on the basis of the result of the analysis, which shall be communicated to the miller.

(iii) If any dispute regarding result of the analysis arises between Purchase Officer and the miller, it shall be resolved as per the procedure prescribed by the competent Authority.

13. Powers of entry, search and seizure

(1) The Secretary or the Collector or any Enforcement Officer may, with a view to securing compliance with this Order or to satisfying himself that this Order has been complied with,

(a) inspect or cause to be inspected any book or document or accounts as well as any stock of rice or paddy belonging to or under the control of a miller;

(b) require any person to give any information in his possession with respect to any undertaking or business for production or manufacture of rice for purchase, sale or storage for sale of rice or paddy;

(c) stop and search forthwith, with such aid or assistance as may be necessary, any person or vehicle or vessel or animal used or suspected of being used for delivery of rice or paddy from the mill or other premises of the miller where, he has reason to believe, rice or paddy is stored;

(d) enter and search, with such aid or assistance as may be necessary such mill or other premises;

(e) seize and remove, with such aid or assistance as may be necessary,

(i) any stock of rice or paddy in respect of which or a part of which, he has reason to believe, a contravention of any of the provisions of this Order has been or is being or is about to be committed;

(ii) any package, covering or receptacle in which such stock of rice or paddy is found; and

(iii) the animal, vehicle or other conveyance used in carrying such stock of rice or paddy if he has reason to believe that such animal, vehicle, vessel, or other conveyance is liable to be forfeited under the provisions of the Essential Commodities Act, 1955 and thereafter take or authorize to take all measures necessary under the provisions of section 6-A of the said Act, for securing the production of the package, covering, receptacle, animal, vehicle,
vessel or other conveyance seized before the Collector, and for their safe custody pending such production; and

(f) seize and remove any books of accounts or documents which in his opinion, shall be useful for, or relevant to any proceeding in respect of any contravention of this Order and allow the person from whose custody such books of accounts or documents are seized to make copies thereof or to take extracts therefrom in his presence.

(2) The provisions of the Code of Criminal Procedure, 1973 relating to search and seizure shall, so far as may be, apply to searches and seizures under this clause.

14. Maintenance of accounts: (1) Every miller shall maintain separate accounts for,

(a) paddy brought by the cultivator or agricultural labourer for custom milling;
(b) paddy delivered by the Procuring Agency to the miller for custom milling;
(c) paddy purchased by the millers under levy;
(d) rice milled out of paddy mentioned at (a), (b) and (c) above;
(e) rice sold under levy to the designated Procuring Agency; and
(f) levy free rice sold within and outside the state in different Forms respectively, in Form-C to Form-K (both inclusive)

(2) Every miller shall furnish a monthly return to the Collector or any officer authorized by the Collector as provided in sub-clause (2) of clause 10.

15. Periodical verification of stocks with the Miller: (1) The Enforcement Officer shall periodically verify the rice stock in the mill and issue a Verification Report (VR) in Form L to each such mill and Copy of the Verification Report (VR) shall be submitted to the authorities as may be prescribed.

(2) Based on the periodical Verification Report of the Enforcement Officer, the Collector will issue Enforcement Certificate in Form-M to the Miller for delivery of Levy rice to the designated Procuring Agency.

16. Certificate of Levy receipt: The Purchase Officer shall, at the time of taking delivery of the levy stock of rice from the miller, issue a levy receipt certificate to the latter in Form-N and the miller shall submit a copy of this certificate along with monthly return as provided in sub-clause(2) of clause 10.

17. Maintenance of Levy Receipt Register by Procuring Agency: (1) The designated procuring Agency shall maintain a register of levy receipt certificates issued by its Purchase Officer in respect of rice in Form-O.

(2) The designated Procuring Agency shall submit a monthly return of levy receipt certificates issued by its Purchase Officer to the concerned Collector, in Form-P so as to reach the Collector by the 5th of the month succeeding the month covered by the return.

18. Power to give direction- The State Government, Secretary or the Collector may, from time to time, give to the Enforcement Officer or to the Agent or Miller any general or specific directions as may be necessary for the implementation of this Order, and any such directions shall not be departed from except with the previous permission of the State Government or the Secretary or the Collector, as the case may be.

19. Exemption: The State Government may, in public interest exempt any area from levy with the prior concurrence of the Central Government.
20. Appeal: (1) Any miller aggrieved by the order passed by any officer subordinate to Collector may prefer appeal before the Collector of the district in which the mill is located, who shall dispose of the appeal at the earliest.

(2) Any miller aggrieved by the order passed by the Collector may prefer appeal to the Secretary for redressal.

21. Order not apply in certain case: The provisions of this Order, in so far as they relate to the delivery of rice to the designated Procuring Agency or to its Purchase Officer on account of levy, shall not be applicable to a Procuring Agency appointed by the State Government.
Form - “A”  
[See Clause 10(2)]  

Monthly Levy Return for Rice  
(to be submitted by the Miller)  

<table>
<thead>
<tr>
<th>Name of the Mill :</th>
<th>Mill Code :</th>
<th>Month _____________</th>
</tr>
</thead>
<tbody>
<tr>
<td>KMS : _____________</td>
<td>(Figures in Quintals)</td>
<td></td>
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</tbody>
</table>

<table>
<thead>
<tr>
<th>Month</th>
<th>OB of Rice</th>
<th>Qty of Rice produced</th>
<th>Variety of Rice (Raw or Parboiled)</th>
<th>Total Rice availability [6=2+3+4]</th>
<th>CMR delivered to Pas (from Form-I)</th>
<th>Levy Rice sold to DPA/FCI (from Form-O)</th>
<th>Levy free Rice sold outside (from Form - J)</th>
<th>CB [10=6-(7+8+9)]</th>
<th>Remarks</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>2</td>
<td>3 4 5 6 7 8 9 10 11</td>
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</tbody>
</table>

Note :  
CMR - Custom Milled Rice  
DPA - Designate Procuring Agency (FCI)  
CB - Closing Balance  
OB - Opening Balance
Form – “B”
[See Clause 10(2)]

Monthly Levy Return for Paddy
(to be submitted by the Miller)

Name of the Mill : ...........	Mill Code : 	Month ______________

KMS : _____________

<table>
<thead>
<tr>
<th>Month</th>
<th>OB of Paddy as on 1st of Month</th>
<th>Receipt during the month from Qty of paddy milled during month</th>
<th>Total paddy availability [6=2+3+4+5]</th>
<th>C&amp;AL</th>
<th>PAs</th>
<th>Levy</th>
<th>Total</th>
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</table>

Note

C&AL  -  Cultivator & Agriculture Labourer
PA    -  Procuring Agencies

Closing Balance as on last day of month [11=6-10]
Remarks

Signature & Seal of the Miller
Form - “C”

[See Clause 14(1)(a)]

Daily detail Account of Paddy for Custom Milling (CM) from Cultivators & Agricultural Labourers (C&AL)

(to be maintained individual Cultivator or Agricultural Labourers wise)

<table>
<thead>
<tr>
<th>KMS : _____________</th>
<th>(Figures in Quintals)</th>
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<tbody>
<tr>
<td>Date</td>
<td>Name of Cultivator/ Agricultural Labourer</td>
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10
**Form – “D”**

[See Clause 14(1)(a)]

**Daily Abstract account of Paddy for Custom Milling (CM) from Cultivators & Agricultural Labourers (C&AL)**

(to be maintained date wise)

<table>
<thead>
<tr>
<th>Date</th>
<th>OB of C &amp; ALs paddy</th>
<th>Total No. of C&amp;ALs delivering paddy</th>
<th>Quantity of Paddy received from C&amp;ALs</th>
<th>Total Qty available for custom milling</th>
<th>Quantity of Paddy Milled</th>
<th>Closing Balance of C&amp;ALs Paddy</th>
<th>Remarks</th>
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KMS : _____________ (Figures in Quintals)
**Form - “E”**

[See Clause 14(1)(b)]

**Daily detail Account of Paddy received from Procuring Agencies for Custom Milling**

(to be maintained Procuring Agency wise)

Name of the Procuring Agency: __________________________________

KMS : ____________________ (Figures in Quintals)

<table>
<thead>
<tr>
<th>Date</th>
<th>Name of Society or Market Yard</th>
<th>Code of Society or Market Yard</th>
<th>Quantity of Paddy received</th>
<th>Paddy AC Note Number</th>
<th>Remarks</th>
</tr>
</thead>
<tbody>
<tr>
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<td>2</td>
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<td>5</td>
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</tbody>
</table>

Day Total
Form - “F”
[See Clause 14(1)(b)]

Daily Abstract of Paddy received & Milled for Procuring Agencies
(to be maintained Procuring Agency wise)

Name of the Procuring Agency : __________________________________
KMS : _____________ (Figures in Quintals)

<table>
<thead>
<tr>
<th>Date</th>
<th>OB of paddy received for CM</th>
<th>Quantity of Paddy received (from Form - E)</th>
<th>Total Qty of paddy available for Milling (4=2+3)</th>
<th>Qty of paddy issued for CM</th>
<th>Closing Balance of paddy available [6 = 4-5]</th>
<th>Remarks</th>
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Form – “G”
[See Clause 14(1)(c)]
Daily Account of paddy procured by the Miller under Levy
(To be maintained Farmer/ Producer wise)

<table>
<thead>
<tr>
<th>Date</th>
<th>Name of Farmer / Producer</th>
<th>FIC No or any ID Card Number</th>
<th>Village</th>
<th>GP</th>
<th>Block</th>
<th>Quantity of Paddy purchased</th>
<th>Variety of paddy</th>
<th>Amount in Rs. paid through A/c Payee Cheque</th>
<th>Cheque Number</th>
<th>Cheque Date</th>
<th>Cheque drawn on Bank/ Branch</th>
<th>Date of handing over of cheque to farmer</th>
<th>Signature of the Farmer or Producer</th>
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Day Total
Form – “H”  
[See Clause 14(1)(c)]  
**Daily Account of paddy procured & milled by Millers under Levy**  
(Date wise Abstract)  

<table>
<thead>
<tr>
<th>KMS: _____________ (Figures in Quintals)</th>
<th>(Figures in Quintals)</th>
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<tbody>
<tr>
<td><strong>Date</strong></td>
<td><strong>OB of Paddy procured under Levy</strong></td>
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15
Form - "I"
[See Clause 14(1)(d/e)]

Custom Milling Rice (CMR) details
( to be maintained Procuring Agency wise)

KMS : _____________ (Figures in Quintals)

<table>
<thead>
<tr>
<th>Date</th>
<th>OB of CMR</th>
<th>Quantity of paddy milled (from Form-F)</th>
<th>Qty of CMR produced</th>
<th>Variety of Rice (Raw or Par Boiled)</th>
<th>Total Qty of CMR available [6 = 2 + 4]</th>
<th>Qty of CMR delivered to</th>
<th>CB of CMR [10 = 6– 9]</th>
<th>Remarks</th>
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1  2  3  4  5  6  7  8  9  10  11
Form - “J”

[See Clause 14(1)(f)]

Details Account of Levy free rice sold

<table>
<thead>
<tr>
<th>Date</th>
<th>Name of Buyer of levy free rice</th>
<th>Address of Buyer</th>
<th>Whether inside State or Outside Odisha</th>
<th>Quantity Sold</th>
<th>Remarks</th>
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</table>

KMS : _____________ (Figures in Quintals)
Form - “K”
[See Clause 14(1)(f)]

Daily Account of Levy & Levy free rice milled or sold

<table>
<thead>
<tr>
<th>Date</th>
<th>OB of Levy rice</th>
<th>Qty of Paddy issued for Milling (from Form-H)</th>
<th>Qty of Levy rice produced</th>
<th>Variety of Rice (Raw or Par Boiled)</th>
<th>Total Levy rice available</th>
<th>Qty of Levy rice sold to DPA (FCI)</th>
<th>Qty of Levy free rice sold (from Form-J)</th>
<th>Total levy rice sold (8=6+7)</th>
<th>CB of levy Rice (9=5-8)</th>
<th>Remarks</th>
</tr>
</thead>
<tbody>
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</table>
**Form - “L”**
[See Clause 15(1)]

**Certificate of verification of Miller’s Accounts by Enforcement Officer**

**Verification Report of Enforcement Officer**

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</tr>
</thead>
<tbody>
<tr>
<td>2a. KMS:</td>
<td>2b. Variety: (Raw/Boiled)</td>
<td></td>
<td></td>
<td>4b. Meter reading at last verification:</td>
</tr>
<tr>
<td>3a. Last Verification Date:</td>
<td>3d. Present Verification Date:</td>
<td></td>
<td></td>
<td>4c. Present Meter reading:</td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td></td>
<td>4d. Total Units Consumed:</td>
</tr>
</tbody>
</table>

**PADDY**
- i. Paddy Procured/Received during the period
- ii. Prog. **Paddy Procured/Received till verification date**
- iii. Paddy Milled during the period
- iv. Prog. **Paddy milled till verification date**
- v. Book balance of Paddy Stock (Sl. No. ii - iv)
- vi. Verified balance of Paddy

**RICE**
- vii. Rice received from the milling during the period
- viii. Prog. Rice received from milling till date
- ix. Rice delivered during the week against EC
- x. Prog. EC issued till verification
- xi. Prog. Rice delivered against total EC issued
- xii. Balance Rice remain undelivered against EC (Sl. no. x - xi)
- xiii. Book balance of Rice (Sl. No. viii - xi)
- xiv. Verified balance of Rice

**Miller’s Levy Account**
- i. Paddy Procured/Received during the period
- ii. Prog. **Paddy Procured/Received till verification date**
- iii. Paddy Milled during the period
- iv. Prog. **Paddy milled till verification date**
- v. Book balance of Paddy Stock (Sl. No. ii - iv)
- vi. Verified balance of Paddy

**Par Boiled**
- Raw

**Name & Signature of Miller Agent/Authorized Representative**

**Signature of Enforcement Officer**

(With Name & Designation)

**Copy submitted to CSO-cum-District Manager, _________________ / concerned Miller**

* Milling capacity per shift of 8 hours

** Progressive figure means progressive for the entire KMS.**
ENFORCEMENT CERTIFICATE
(ENFORCEMENT OFFICER’S CERTIFICATE OF VERIFICATION OF MILLER’S ACCOUNT AND ORDER FOR DELIVERY OF LEVY RICE TO PURCHASE OFFICER)

Form – “M”
[See Clause 15(2)]

Name of the District:__________________  KMS: __________
Order No. __________________ Dated. __________

It is certified that, -

1. The production of Rice on Millers’ levy account on the rice mill of M/s._____________________________
   Miller Code _____________ from _________ to _________ has been verified. __________ Quintals of rice
   has been received from milling till ___________. The Mill is to deliver __________ Quintals of rice @
   25% on levy account to FCI as per Levy Control Order promulgated by Government of Odisha. Enforcement
   Certificate has been issued for ___________ Quintals of levy rice .Balance quantity of _______
   Quintals of levy rice is available for issue of enforcement certificate.

2. The aforesaid miller is accordingly directed to deliver ________ Quintals of _______ (boiled/raw) rice to
   the Purchase Officer of FCI (Depot name) __________ Depot Code ________ as levy against this Order.

3.

<table>
<thead>
<tr>
<th></th>
<th>PARBOILED</th>
<th>RAW</th>
<th>TOTAL</th>
</tr>
</thead>
<tbody>
<tr>
<td>Progressive quantity of Levy Rice for which EC issue</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>Balance to be delivered.</td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

4. The progressive purchase of paddy by the Rice Mill from _____________ till date of KMS 20__ - 20__ is
   __________ Qtl. of _______ (variety) against which the miller is holding stock of _________ F.A.Q. paddy
   on the which is yet to be milled.

5. This Enforcement Certificate is issued on the basis of Verification Report of the Enforcement Officer and
   Authorized Officer of the said Mill.
   In addition to the above, it is further certified that –

6. The rice Mill Owner has purchased the paddy at the Minimum Support Price fixed by Government of India
   for the KMS 20__ - 20__.

7. The complete and correct accounts have been maintained in respect of the quantity of paddy the Miller
   has purchased, the quantity milled and the quantity of Rice which the miller is authorized to delivery as the
   levy share due to accordance with the Levy Control Order issued by the State Government for Kharif
   Marketing Season 20__ - 20__.

8. That the paddy has been purchased directly from the farmers by the Rice Millers.

9. The levy during the current season is only for the paddy purchased by the Rice Miller during the
   procurement season which has been fixed from the 1st October 20__ to 30th September 20__.
   Full Name, Designation and Signature
   of Enforcement Officer as authorized
   by the State Government
Form – “N”  
[See Clause 16]  

**Levy Receipt Certificate**  
(to be issued by DPA/FCI)  

KMS................

No............ Dated.................

It is certified that vide Enforcement Officer's Order No.................... dated .............

M/s........................................ (Name of the Miller) with Miller code........................

have delivered ................. quintals of levy rice on ................. .

2. A balance of ................. quintals is to be delivered as levy rice against the aforesaid order.

Signature to the Purchase Officer  
of the designated Procuring Agency

Copy to Enforcement Officer.
### Register of Levy Receipt Certificates (LRC) issued by the Purchase Officer of the F.C.I. in respect of Rice

**Form - “O”**

[See Clause 17(1)]

<table>
<thead>
<tr>
<th>Date</th>
<th>Millers Name</th>
<th>Miller's Code</th>
<th>Enforcement Certificate No.</th>
<th>Enforcement Certificate Date</th>
<th>Book No./ Sl. No. of LRC</th>
<th>Date of LRC</th>
<th>Quantity of Levy rice received against the LRC</th>
<th>Remarks</th>
</tr>
</thead>
<tbody>
<tr>
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</table>

<table>
<thead>
<tr>
<th>Month TOTAL</th>
</tr>
</thead>
</table>

KMS: _____________ (Figures in Quintals)
Form - “P”
[See Clause 17(2)]

Monthly return of Levy Receipt Certificate (LRC)
(to be submitted by the Area Manager of the FCI to Collector)

District..................... for the month of..................

KMS : _____________ (Figures in Quintals)

<table>
<thead>
<tr>
<th>Miller Name</th>
<th>Miller Code</th>
<th>Quantity of Levy rice Delivered during the month</th>
<th>Progressive total of levy rice delivered by the miller in the KMS</th>
<th>Quantity of Levy rice for which bill has been submitted to FCI during the month</th>
<th>Quantity of Levy rice for which payment has been made by FCI during the month</th>
<th>Progressive Quantity of Levy rice for which payment has been made by FCI in KMS</th>
<th>Remarks</th>
</tr>
</thead>
<tbody>
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<td>5</td>
<td>6</td>
<td>7</td>
<td>8</td>
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</tbody>
</table>

By the order of the Governor

M. S. PADHI
Commissioner-cum-Secretary to Govt.

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